



2026:AHC:29916

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1994 of 2026

Anil Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ved Prakash Mishra
Counsel for Respondent(s)	:	C.S.C., Pranjal Mehrotra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is (i) Issue a writ, order or direction in the nature of certiorari quashing and implementation of the impugned order dated 30.12.2025 passed by the opposite party no.4; (ii) Issue a writ, order or direction of nature of mandamus direct to respondents to permit the petitioner to continue to discharge his duties at his original place of posting, i.e., Community Health Centre, Hamirpur, with all Merapur, District consequential service benefits; (iii) Issue any other suitable writ, order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case; (iv) Award the costs of this petition in favour of the petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

February 11, 2026

Rajesh